

(a) whether the Government have received any proposal from the Election Commission to include party's expenditure in the expenditure of candidates and also to raise the ceiling of election expenditure;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard ?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) and (b) The Election Commission has made a proposal for deletion of Explanation-I under section 77 (1) of the Representation of the People Act, 1951 and for simultaneous upward revision of the ceilings on election expenses.

(c) It is not possible at present to indicate the exact time by which a final decision is likely to be taken in this regard.

[English]

Foreign Institutional Investors

109. SHRI L. RAMANA :
KUMARI SHUSHILA TIRIYA :

Will the Minister of FINANCE be pleased to state :

(a) the names of the foreign institutional investors that have been allowed to invest in the Indian stock market;

(b) the total amount invested by these FIIs during the year 1994-95 and during the first nine months of 1995-96 respectively in the Indian Stock market;

(c) whether any analysis has been made about the positive and negative effects of these investments;

(d) if so, the details thereof;

(e) whether the foreign institutional investors have become major players which has rendered the role of Indian financial institutions like UTI and LIC ineffectual in serving as regulatory bodies at the sources; and

(f) if so, the action taken or proposed to be taken in this regard ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b) According to the information made available by the Securities & Exchange Board of India (SEBI), as on 13.1.1997, the number of Foreign Institutional Investors (FIIs) who have registered with SEBI stood at 427. The names of these FIIs are being obtained from SEBI and will be laid on the Table of the House. The amount of net investments made by the FIIs during the financial year 1994-95 and during the first nine months of 1995-96 have been as follows :

	US \$ Million
<u>1994-95</u>	<u>1995-96</u>
	Upto Dec. 1995
1528.3	1015.8

(c) and (d) Participation by international investors increases the depth and credibility of domestic capital markets and enhances the scope for capital mobilisation by Indian Industry. Besides the foreign exchange inflows consequent to FII investments play a facilitating role in management of the country's Balance of Payment situation.

(e) and (f) The all India Financial Institutions continue to play a predominant role as major investors in the Indian Capital markets. As a class of investors FIIs are among the major investors in the Indian capital markets. However, in terms of SEBI regulations, FII investments are limited to a maximum ceiling of 24% of the paid up equity capital of a single Indian company under the portfolio route.

[Translation]

ADB Loan For Projects and Canals

110. SHRI D.P. YADAV : Will the Minister of FINANCE be pleased to state :

(a) the funds allocated for the development of projects and canals in Uttar Pradesh with the help of Asian Development Bank;

(b) the details of these projects;

(c) whether some works have been undertaken with the help of Asian Development Bank during 1996-97;

(d) if so, the amount spent thereon; and

(e) the time by which remaining work is likely to be completed ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (e) A loan of US \$ 31.318 million was approved by Asian Development Bank on October 30, 1990 for Government of Uttar Pradesh under the Second Road Improvement Project. During 1996-97, an amount of Rs. 150.10 million has been spent till December 31, 1996. The remaining work is likely to be completed by June 30, 1998.

Besides the above project, there are ADB assisted Central/Public Sector Projects, such as, Road Improvement Project, Second Railways Project, Unchahar Thermal Power Project in which U.P. is a beneficiary State.

P.M.R.Y.

111. SHRI DATTA MEGHE : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government are aware that the fund allocated for Prime Minister's Rojgar Yojana is being diverted to other purposes in various states;

(b) if so, the details thereof, State-wise; and

(c) the steps being taken by the Government to improve the situation ?